

nance under ARS, the banks are eligible for refinance upto 75% of their loans.

(b) and (c). The ceiling on the projects eligible for assistance under the Single Window Scheme of SIDBI has been raised from Rs.10 lakhs to Rs.20 lakhs and that on working capital component of loan from Rs.5 lakhs to Rs.10 lakhs. The Scheme is at present operated through State Financial Corporations (SFCs) and twin function Industrial Development Corporations (IDCs). However, the extension of the Scheme for operation through banks is under examination of SIDBI.

(d) Equity type assistance under the National Equity Fund Scheme is available to new units with a ceiling of Rs.10 lacs of project cost in the small scale sector located in areas having a population of upto 5 lakhs and for the rehabilitation of sick units in the small scale sector located in areas having a population upto 15 lakhs. The National Equity Fund Scheme is now operated through all SFCs as well as Banks. Although the Single Window Scheme is currently operated through State level Corporations only, SSI promoters seeking term loan assistance from banks are also eligible to avail of assistance under the National Equity Fund in respect of projects involving capital outlays upto Rs.10 lakhs.

(e) Government has incorporated the enhancement in the size of projects eligible for assistance under the Single Window Scheme and the National Equity Fund Scheme in the new-policy measures for small, tiny and village enterprises announced on August 6, 1991.

(f) Does not arise.

Demand for Five Judicial Districts in Delhi

7015. SHRI MORESHWAR SAVE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any demand from the Delhi High Court Bar Association for dividing Delhi into five judicial districts; and

(b) if so, the action taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) Yes, Sir.

(b) The Government is of the view that the interest of litigant public of Delhi should be the main criterion in effecting changes. Accordingly, the Government is actively considering bringing measures for implementation of the proposal of bifurcation of Delhi into five judicial districts and also another proposal for raising of pecuniary jurisdiction of Delhi Courts.

F.I.R. Filed by CBI on ST. Kitts Bank Account Case

7016: SHRI BRAJA KISHORE TRIPATHY:
SHRI MOHAN SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether a F.I.R. was filed by the Central Bureau of Investigation against certain person for practising misrepresentation, fraud etc. in St. Kitts Banks Accounts;

(b) if so, what is the fate of that F.I.R.; and

(c) whether enquiry is going on that F.I.R.?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE. (SHRI RAMESHWAR THAKUR) : (a) Yes, Sir.